
NO. 27

Form of Bank Guarantee

In the matter of :

Civil Appeal /Petition/C.M.P. (here give the number of Cause/matter/appeal).

And

In the matter of :

..... (Give the name of the parties).

Whereas (Here give the name of the party obtaining the order)above-named has filed an Appeal in the Supreme Court against the Judgment and decree/order of the (here describe the Court and the number of the cause)

And whereas on a motion made for the purpose on the (here give the date) the Supreme Court of India has in the aforesaid proceedings been pleased to order inter alia as follows :

(Here quote the relevant terms of the order).

And whereas (here give the name of the party concerned)..... the respondent (or appellant, as the case may be)..... has requested us (here give the name of the Bank) having its registered office at (here give the registered address of the place of business of the Bank) to guarantee the due payment of the said sum of Rs..... (here give the amount) by the said (here give the name of the Party) in the event of the Supreme Court allowing / modifying / dismissing the said appeal and setting aside the decree or such other lesser amount as the Court may order. We..... (here give the name of the Bank) are hereby held firmly bound unto the Supreme Court of India through the Registrar of the said Court for the payment to it or to the (here give the name of the party concerned)on demand and without demur of the said sum (here give the amount) or such other lesser amount as may be ordered by the Supreme Court and require to be paid or refunded by the (here give the name of the party concerned, to the (here give the name of the party to whom the amount is to be paid) as a result of the final disposal of the said (here indicate the appeal, cause or matter) and the guarantee herein contained shall not be affected by any change in the constitution of the Bank and it is HEREBY agreed by and between the parties that this guarantee shall remain in full force and virtue till the disposal of the (here give the number of the case, appeal, cause or matter) to which the aforesaid order of the Court relates and until an order of the Supreme Court is made discharging this guarantee.

IN WITNESS WHEREOF we the(here give the name of the Bank) has executed this.

This the day of 20.....

Signed

For the

(here give the name of the Agent of the Bank)

Witness :
